

**IN THE COURT OF ACMM-EAST KKD DELHI**  
**State Vs. Deepika Panwar**  
**FIR No: 154/2020**  
**PS Kalyanpuri**  
**18.11.2020**

**An application for providing compensation from the State to the applicant is marked by Ld. CMM East.**

Present: Ld. Substitute APP for the State.

Sh. Anil Yadav, ld. proxy Counsel for the applicant complainant.

At request, be listed for consideration on 19.11.2020.

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**ACMM (EAST)/KKD/18.11.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**  
**State Vs Himmat Singh**  
**FIR No: 425/2010**  
**PS New Ashok Nagar**  
**18.11.2020**

**An application seeking direction to the IO is filed by the applicant Gaurav.**

Present: Ld. Substitute APP for the State.

None for the applicant.

IO SI Rahul in person.

IO submits that the investigation has almost completed and the charge-sheet shall be filed in the court as soon as possible.

Be listed for appearance of applicant and F/P on 24.11.2020.

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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/18.11.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**  
**FIR No: 420/2005**  
**PS Pandav Nagar**  
**State Vs Hoshiyar Kumar @ Lalu**  
**18.11.2020**

**An application u/s 437 Cr.P.C. for grant of bail is marked to this court by ld. CMM (East).**

Present: Ld. Substitute APP for the State.

Sh. Narender Singh, ld. Counsel for applicant

Asstt. Ahlmad of the court of ld. CMM seeks time to trace the file.

File be traced and be put up with the application on 21.11.2020.

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**ACMM (EAST)/KKD/18.11.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**  
**FIR No: 186/2020**  
**PS Preet Vihar**  
**State Vs Nasruddin**  
**U/s 33 Delhi Excise Act**  
**18.11.2020**

**An application u/s 437 Cr.P.C. for grant of bail  
moved on behalf of the applicant/accused.**

Present: Ld. Substitute APP for the State.  
Ms. Kamal Joshi, ld. LAC for applicant.  
Reply is received from the IO.  
Accused is stated to be in JC.  
Submissions on bail application heard. Reply of IO  
perused.

It is stated by learned LAC for accused/applicant that the accused has been falsely implicated in the present case and he is in J.C since 19.09.2020. It has been argued that investigation has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the record. The accused is shown to be in custody since 19.09.2020. His custody is not required for further investigation. This is a period when there is need of

decongestion of jails due to COVID 19 Pandemic.

Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 10,000/- with one surety of like amount and subject to verification of address of accused as well as her surety, with the following directions :

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be given dasti to the ld. LAC.

Order be uploaded on the server.

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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/18.11.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**  
**FIR No: 183/2020**  
**PS Preet Vihar**  
**State Vs Sakir Hussain**  
**U/s 25/54/59 Arms Act**  
**18.11.2020**

**An application u/s 437 Cr.P.C. for grant of bail moved on behalf of the applicant/accused.**

Present: Ld. Substitute APP for the State.

Ms. Kamal Joshi, ld. LAC for applicant.

Reply is received from the IO.

Accused is stated to be in JC.

Submissions on bail application heard. Reply of IO perused.

It is stated by learned LAC for accused/applicant that the accused is a young boy aged about 26 years and has been falsely implicated in the present case and he is in J.C since 15.09.2020. It has been argued that investigation has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the record. The accused is shown to be in custody since 15.09.2020. His custody is not required for further

investigation. This is a period when there is need of decongestion of jails due to COVID 19 Pandemic.

Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 10,000/- with one surety of like amount and subject to verification of address of accused as well as her surety, with the following directions :

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be given dasti to the ld. LAC.

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(DINESH KUMAR)  
ACMM (EAST)/KKD/18.11.2020

**IN THE COURT OF ACMM-EAST KKD DELHI**  
**State V Unknown**  
**FIR No: 014962/2020**  
**PS New Ashok Nagar**  
**18.11.2020**

**An Application for providing the copy of untrace report moved on behalf of the applicant Sh. Rajbir Singh.**

Present: Ld. Substitute APP for the State.

Sh. Narender Singh, ld. Counsel for applicant.

It is mentioned in the application that in the present case one untrace report is shown to have been filed by the IO which is shown to have been accepted digitally by the Court. However, on the other hand the vehicle has been recovered by the IO during investigation and it has been released to the applicant complainant on superdari. Thus the investigation is still going on. No copy of untrace report is supplied to the complainant. The IO had filed the untrace report without intimating the complainant. The IO has misled and misguided the complainant stating that the matter was under investigation despite the fact that untrace report has been filed by the IO. Hence it is prayed that the copy of the untrace report alongwith the documents be supplied to the complainant and an opportunity may be given to the complainant to file a protest petition.

Heard.

Perusal of the record would show that it is an e-FIR. As per the record available, the untrace report in the present case was filed on the server which was accepted



digitally on 13.10.2020. As per the record available intimation of filing of the untrace report on the server is shown to have been sent on the mobile number and email ID of the complainant on 26.07.2020. In any case as per the applicant himself the matter has been under investigation after recovery of the case property. As per law in case of an untrace report the IO is not required to obtain any permission from the court to conduct further investigation after filing of untrace report. He can start the investigation whenever any evidence or clue is found by him in relation to such case.

The untrace report shown to have been accepted by this court is already produced by the complainant himself. No further documents are required to be given to the complainant in relation to the untrace report. Certainly he can obtain the certified copies of the record from the police department as per rules. Further there is no requirement of any direction /liberty from the court to file any protest petition as prayed in the application. The application is therefore not maintainable and it is dismissed and disposed of accordingly.

Copy of untrace report be filed with the charge-sheet as and when filed by the IO.

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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/18.11.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**  
**FIR No: 003268/2020**  
**PS New Ashok Nagar**  
**State Vs Unknown**  
**18.11.2020**

**Application for releasing of vehicle bearing  
Registration No. DL-14SJ-5527 on superdari moved by the  
applicant Sh. Mohd. Faisal.**

Present: Ld. Substitute APP for the State.

None for applicant.

Report is received from the IO.

Be listed for appearance of applicant and F/P on  
25.11.2020.

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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/18.11.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**  
**CC No: 52534/2016**  
**PS Kalyanpuri**  
**Sushma Arora Vs Sanjay Gupta & Ors**  
**18.11.2020**

An application for release of amount of compensation moved on behalf of the complainant is marked to this court by ld. CMM (East), Delhi. The present matter has been taken up today through physical hearing according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5760-5780/Judl.Br. /East/KKD/Delhi dated 27.10.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present: None.

File perused.

The present application has been moved by victim Sushma Arora. It is stated in the application that Ld. CMM (East), while convicting the convict persons had awarded a compensation of Rs. 80,000/- to the applicant/victim to be paid out of the total fine amount imposed upon the convicts. The convicts had preferred an appeal against the said judgment and order on sentence. The said appeal was also disposed of by Dr. Satender Kumar Gautam, ld. ASJ-03 East vide order dated 14.02.2020 in criminal appeal no. 130/2019. The Ld. ASJ while modifying the order on sentence had directed each convict to pay fine of Rs.51,000/- for all the offences. The convicts have deposited the fine. Hence it is prayed that the compensation amount may be released to the applicant victim

as per rules.

Perusal of the record would show that vide judgment dated 06.06.2019, Ms. Shivali Sharma, ld. CMM (East) had convicted all eight accused persons. Vide order on sentence dated 20.07.2019, the convicts were sentenced to various sentences of imprisonment and of fine. Out of the total fine amount, Rs. 80,000/- were directed to be given to the complainant as compensation.

One order dated 14.02.2020 passed by Sh. Dr. Satender Kr. Gautam, ld. ASJ-03, East in Crl. Appeal no. 130/2019 is available on record, which is on the appeal of the convicts. Vide the said judgment/order, ld. ASJ had modified the order on sentence and imposed sentence of imprisonment till rising of the court and a fine of Rs. 51,000/- on each accused separately for the offences they were convicted.

Notice was issued to SHO, PS Kalyan Puri to verify from the convicts persons, whether they had approached the Hon'ble High Court of Delhi against the judgment of the ld. ASJ or not. The report is received from the SHO. It is stated in the report that he had recorded the statements of convicts Sanjay Gupta and Jai Pal who had stated that they had not approached the Hon'ble High Court against the order of Ld. ASJ.

In these circumstances, it is directed that the compensation amount of Rs. 80,000/- as awarded by the Court to the applicant victim be released to the applicant victim as per rules.

Application stands disposed of.

File be consigned to record room through the court of Ld. CMM East.

Copy of this order be given dasti to the applicant victim.

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